GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA UNSTARRED QUESTION NO - 1217 ANSWERED ON - 30/07/2025

BLACKLISTED CONTRACTORS IN ROAD CONSTRUCTION

1217. SHRI A. D. SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of contractors involved in road construction who have been blacklisted by the Central Government over the last three years, along with the primary reasons for such actions;
- (b) whether criminal cases have been filed against any of these contractors, and if so, the details thereof;
- (c) whether any government officials were found complicit in these irregularities, if so, the actions taken against them in each case; and
- (d) the details of blacklisted contractors, criminal proceedings initiated, and measures implemented to enhance accountability and prevent recurrence, State-wise and department-wise?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) Details are enclosed as **Annexure.**

ANNEXURE REFERRED TO IN REPLY TO PARTS (A) TO (D) OF RAJYA SABHA UNSTARRED QUESTION NO. 1217 ON 30.07.2025 ASKED SHRI A. D. SINGH REGARDING BLACKLISTED CONTRACTORS IN ROAD CONSTRUCTION

								Annexure
S. No.	Year	State	Number of contractor involve d in road construction who h ave been blacklisted by the C entral Government	blackliste	Reasons for	Criminal cases have been filed against any of t hese contracto	Whether any Gove rnment officials w ere found complici t in these irregular ities if so the actio n taken against the m	mplemente d to enhan ce account ability and

1	2022-23				NIL			
2		UP (West)/ RO We st (UP)	1	M/s Jagda mba Enter pises, 128/331,Y -1, Kidwai Nagar, Ka npur (U.P.	Submitted fo rged docume nts in Bid		No	Cross-verify documents (e.g. work experience, financials) with issuing authorities before bid opening Online portal like BIMS. Created a central database of debarred/blacklisted firmsondatalake
3	2024-25				NIL			
4	2022-23	Madhya Pradesh/ RO Bhop al		-	-	-	-	-

5	2023-24	-		-
6	2024-25	1	The Concess ionaire/prom oter M/s PN C Infratech was debarred from particip ation in tend ers of Minist ry/NHAI for a period of 0 4 months fro M/s PNC I m date of iis nfratech uanace of ori gnal debarrm ent order. w. e.f. 18.10.20 24 solely bas ed on filing o f FIR against the employee s of compan y on bribery charges resul ting in violat The Concess ionaire and d against the co ncessionaire an d its employee under sections 7 4,8,9,10 and 12 of the Prevention n of Corruption Act, 1988 and under esction 120B of the Indian Penal Code, 1860 by CBI.	-

					ion of Integri ty Pact.			
7	2022-25	RO Delhi			NiL			
8	2024-25	UP/ RO Delhi	1	akasii Ass	various Defe cts observed in constrictio n Quality of road (EPE, P KG-III)	NIL	NIL	Debarred for a period of 01 year from participating in future bids

9		Haryana/ RO Delhi	1	M/s. Gaya tri Projects Limited	various Defe cts observed in constrictio n Quality of road (EPE, P KG-VI)	NIL	NIL	Debarred fo r a period of 01 year fro m participat ing in futur e bids
10	2022-23				NIL			
11	2023-24	RO Guw ahati	1	M/s Shiv Buildindia Pvt. Ltd.	olving the fal ling of one P SC Girder at Baihata Flyo ver (Span P1 -P2), resultin	Baihata Chariali P.S Case- 63/20 24 Under Section 3	Nil	NHAI HQ vide letter n o. E-file241 967/71 dt. 0 9.06.2025 h as imposed a financial penalty of Rs. 1 crore on the EPC Contractor and also de barred from participatin g in bids of NHAI, NHI DCL, NH, a nd all divisi ons/units of MoRT&H f or a period of four mon ths. Additio nally, the co

			ntractor is r equired to r ectify the d efects at its own cost T he construct ion of the st andalone fl yover has s ubstantially been compl eted by the EPC contra ctor.
12	2024-25		NIL
13	2022-23	Jharkha	
14	2023-24	nd/ RO Ranchi	NIL
15	2024-25	Kantin	
16	2022-23	Andhra	
17	2023-24	D11- /	NIL
18	2024-25	awada	

19	2022-23		
20	2023-24	Kerala/ RO Kera la	NIL
21	2024-25		
22	2022-23		
23	2023-24	J&K/ R O Jamm u	NIL
24	2024-25	u	
25	2022-23		
26	2023-24	Maharas htra/ RO Mumbai	NIL
27	2024-25		
28	2022-23		
29	2023-24	Maharas htra/ RO Nagpur	NIL
30	2024-25		

31	2022-23		
32	2023-24	Karnata ka/ RO B angalore	NIL
33	2024-25		

34	2022-25	Gujarat/ RO Gujr at	1	M/s GPC Inf	Yes, the FIR was register and the matter is subjudic ye.	The De tail led Inquir beed on done b	Penal Actions imposed: 1. Rectification of damaged work by the contractoratits o
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							als.	% of Contr act Va lue of whole work t o be r ecover ed fro m the Contr actor Debarment fo r a period of 2 years from th e date of inci dent i.e., 23.1 0.2023 to 22. 10.2025
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35	2022-23		
36	2023-24	Telangan a/ RO Hy derabad	NIL
37	2024-25		
38	2022-23		
39	2023 24	Haryana/ Punjab/ RO Chan digarh	NIII
40	2024-25	ulgarii	
41	2022-23		
42	2023-24	UP (East)/ RO Va ranasi	NIL
43	2024-25		
44	2022-23	Uttarakh and/ RO	
45	2023-24	Uttarakh	

46	2024-25		
47	2022-23		
48	2023-24	Odisha/ RO Odis ha	NIL
49	2024-25		
50	2022-23		
51	2023-24	Bihar/ R O Patna	NIL
52	2024-25		
53	2022-23		
54	2023-24	Tamil Na du/ RO Chennai	NIL
55	2024-25	Circinial	
56		Chhattis garh/ RO	NIL
57	2023-24	Raipur	NIL

58	2024-25								
59	2022-23	Himacha l Pradesh / RO Hi machal P							
60	2023-24		NIL						
61	2024-25	radesh							
62	2022-25	Rajastha n/ RO Ja ipur	1	M/s YFC Projects P vt. Ltd.	Slow Progres s by Contract or	No	No	Project term inated, BG has been en cashed and Contractor has been de barred.	
63	2022-23								
64	2023-24	West Ben gal/ RO Kolkatta	NIL						
65	2024-25								
66	2022-23	1 allill Ma			NIII				
67	2023-24	du/ RO Madurai	NIL						

68	2024-25						
	2022-25	Assam	2	mac Engin	Misrepresent ation of facts at the time of tendering	No	Debarment of firm from partic pating in fu ure tenders for a period of 1 year from 19.05.2 023 to 18.05.2024
69				Mls Shiva Harlalka	Misrepresent ation of facts at the time of tendering	No	Debarmen of firm from participa ing in future leders for a period of 1 year from 26 04.2023 to 25.04.2024
70	2022-25		1		Contractor's defaults failu re, Slow pro gress neglige		The contra t has been erminated nd the con actor has b en debarre for a perio of two yea s. The Ban

				Repeated no		mounting to Rs 3,62,22, 750/- has also been e ncashed. Debarmenl
				n-		of firm for a
				responsive a		period of on
				nd unprofess ional conduc		e year and I mposition o
				exhibited inc		f penalty fo
				luding repeat		r an amount
				ed contractua		of Rs.
				l defaults, m		13,09,000/-
71	2022-25			aterial breac		
				hes of contra		
				ctual obligati		
				ons wilful no		
				n- performan		
				ce, and conin		
		Andman		ued unsatisfa ctory and del		
		Anuman & Nicoba		ayed progres		
		r		s of work	No	
